

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI  
ORIGINAL APPLICATION NO. 379 of 2024

Bhuwan Chandra Bhatt

Appellant

Versus

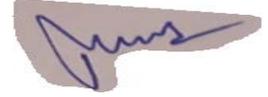
Solar Pulse Energy Private Limited & Ors.

Respondent

## I N D E X

S.No.	Particulars	Pages
1.	Action Taken Report on behalf of Uttarakhand Pollution Control	
2.	Annexure 1 A copy of the Show Cause Notice Dated 08.10.2025	

Filed by



[MUKESH VERMA]

Advocate for the State of Maharashtra  
Ch. No. 50, Old Block  
Supreme Court of India,  
New Delhi 110 001  
(M) 9810108098

E-mail: [mvermadv@gmail.com](mailto:mvermadv@gmail.com)

New Delhi

Dated: 29.11.2025

Action Taken Report on behalf of Uttarakhand Pollution Control

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Board

In the matter of  
Original Application no. 379 of 2024

Bhuwan Chandra Bhatt

v.

Solar Pulse Energy Private Limited & Ors.

1. That the above-mentioned matter was listed for hearing on 24.09.2025 wherein the Learned National Green Tribunal was pleased to pass the following directions:

“.....

*9. UKPCB has not filed the report disclosing the action taken in term of the order of the Tribunal dated 13.02.2025. Hence, we also require the Member Secretary, UKPCB to appear virtually and assist the Tribunal disclosing the action which has been taken in compliance of the order of the Tribunal dated 13.02.2025.*

.....”

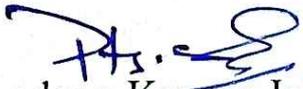
2. That in compliance of the direction of Learned National Green Tribunal, the instant Action Taken Report is being filed.
3. It is humbly submitted that the Divisional Forest Officer, Almora, vide letter dated 22.07.2024 informed the Chief Conservator of Forests, Vigilance and Legal Cell, Dehradun, that in compliance of the order dated 01.02.2024 passed by the Learned National Green Tribunal in O.A 379 of 2024, an inspection was carried out on 07.07.2023 pursuant to complaint regarding alleged illegal felling of trees by the



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Solar Power Plants. During the said inspection, it was found that 35 trees had been felled. Consequently, a complaint was registered against Northern Solar Energy and SRN Solar Energy Ltd. and the requisite fine was imposed. In this connection, copy of the letter dated 22.07.2024 is already on record in the report submitted by Forest Department, Almora dated 23.07.2024.

4. That the reason for imposition of fine is non-compliance of the statutory provisions whereas Environmental compensation has to be imposed for the remediation of environmental damage caused. In furtherance thereof, Member Secretary, Uttarakhand Pollution Control Board (UKPCB), issued a Show Cause Notice dated 08.10.2025 to M/s Northern Solar Energy and M/s SRM Sun Solar Energy Pvt Ltd imposing an Environmental Compensation for the illegal felling of 35 trees in compliance with the order dated 24.09.2025 passed by Learned National Green Tribunal. In this connection, a copy of the Show Cause Notice dated 08.10.2025 of the Environmental Compensation imposed is being marked and filed as **Annexure 01** to this Action Taken Report.
5. It is pertinent to mention that the Uttarakhand Pollution Control Board is committed to ensure the compliance of the directions given by this Learned Tribunal.
6. The above report is being submitted for the kind consideration of Learned NGT.

  
(Pradeep Kumar Joshi)  
Environment Engineer

Uttarakhand Pollution Control Board



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Head Office

Uttarakhand Pollution Control Board

"Guara Devi Paryavaran Bhawan"

46-B, IT Park, Sahastradhara Road, Dehradun

E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

UKPCB/HO/Gen-183-769/2025 - 1153

Dated: 08/10/2025

To

1. M/s Northern Solar Energy  
P.O. Chilkiya, Nainital
2. M/s SRM Sun Solar Energy Pvt Ltd  
P.O. Chilkiya, Nainital

**Sub: Direction to under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974; under Section 31-A of the Air (Prevention and Control of Pollution) Act 1981-regarding.**

Whereas, Government of India has promulgate the Water (Prevention and Control of Pollution) Act, 1974 (herein after referred as Water Act) and the Air (Prevention and Control of Pollution) Act 1981 (herein after referred as the Air Act) for preservation of the quality of air and water and control of pollution; and

Whereas, the Hon'ble NGT in matter of O.A no. 597/2017 Prayavaran Suraksha Samiti vs Union of India has prepared the order to imposed Environment Compensation under polluted pay principal for recover compensation for damage to the environment; and

Whereas, Hon'ble National Green Tribunal in Original Application no 147/2024 Hardeep Sharma Vs Ramesh Chand Arya has directed to State Pollution Control Board of Uttarakhand to assess the environment compensation on illegally fell tress based on polluters pay principal; and

Whereas, State Pollution Control Board has constituted an expert committee and based on the report of the Committee on Establishing an Environment Compensation Framework (herein after referred as said framework) for Illegally Tree Felling, imposed environment compensation which is approved by Hon'ble NGT; and

Whereas, a report in matter of O.A no379/2024 Bhuwan Chandra Bhatt Vs Solar Puls Energy Pvt Ltd and others is received in this office mentioning illegal felling of various type, and size trees in different land areas; and

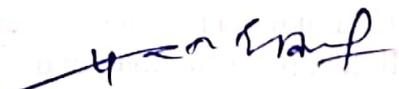
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Whereas, the Hon'ble NGT in the matter of OA No 335/2023 Pramod Tyagi Vs State of NCT of Delhi and others has issued following direction on dated 21.03.2025-95. *To cut short, since, in the present case, we have approved the guide. Yes prepared by UKPCB for assessment and computation of environmental compensation for illegal felling of trees causing damage to environment, in respect of the area within the jurisdiction of DPCC, we find it appropriate that the same guidelines be extended to be observed and followed by all State Pollution Control Boards and Pollution Control Committees including CPCB whenever/wherever any occasion arises for determination of environmental compensation due to illegal felling of trees, until different methodology or guidelines is laid down, prepared or evolved by concerned Statutory Regulator at the State or Union Territory level or by CPCB at PAN India level, and, environmental compensation shall be determined for illegal felling of trees accordingly. ; and*

Whereas, based on the report submitted before the Hon'ble NGT in the matter of O.A no379/2024 Bhuwan Chandra Bhatt Vs Solar Puls Energy Pvt Ltd and others it is clear that a total of 35 Pine trees of various diameter were illegally felt; and

Whereas, the amount of environment compensation on these 35 illegally felt trees is computed as Rs 32,76,352/- (Rs Thirty-Two Lakh Seventy-Six Thousand Three Hundred and Fifty-Two only) based on the said framework; and

Now, therefore, in light of the above, and in exercise of the powers conferred under Section-33A of the Water Act and Section-31A of the Air Act, and with the approval of the Competent Authority of the Board, you are hereby directed to show cause within 30 days from the issue of these directions as to why Environment Compensation Rs 32,76,352/- (Rs Thirty-Two Lakh Seventy-Six Thousand Three Hundred and Fifty-Two only) shall not be imposed against you. Failure to comply will result in further legal proceedings against you.

  
(Dr. Parag Madhukar Dhakate)  
Member Secretary

**Copy to: Following for information and necessary action please.**

1. District Magistrate, Distt- Nainital.
2. Regional Officer, UKPCB, Haldwani, Distt- Nainital.
3. Respective Consent file and Guard File.

  
Member Secretary

( 2/1 )